IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

39 C.P.(IB)-274(MB)/2020

CORAM : SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAJESH SHARMA
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **04.03.2020**

Name of the Parties: Infiniti Building Products Pvt Ltd.
V/s
Three Star Engineers Pvt Ltd.

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE 2016

ORDER

Ld. Counsel for the Operational Creditor present. No Representation for the Corporate Debtor. Counsel for the Operational Creditor has filed a memo stating that the entire amount of Rs.1,09,186 has been received through "RTGS" on 28.02.2020 and therefore seeks to withdraw the present petition. The withdrawal Memo is taken on record and **C.P.(IB)-274(MB)/2020** is **dismissed as withdrawn**.

File be consigned to the records.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

04.03.2020

SVR